

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

8. C.P. (IB)-961(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 12.04.2024**

NAME OF THE PARTIES: - Vistra Itcl (India) Limited
V/s
Rajesh Habitat Private Limited

Section: 60(5), 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P.(IB)-961(MB)2023: - Adv. Karan Sangani, Adv. Anush Mathkar appeared for the Financial Creditor. None appeared for the Corporate Debtor. Even on the last date of hearing nobody appeared on behalf of Corporate Debtor. Though it stands recorded in the order dated 31.01.2024 that reply on behalf of the Corporate Debtor has been filed but in DMS portal no such reply has been e-filed nor physical copy has been tendered. In this circumstance the Corporate Debtor is proceeded ex-parte. Argument on behalf of the Financial Creditor has been heard and **Reserved for Orders.**

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
JAGDISH

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)